[Shri Tarun Vijay]

Constitution" is mandatory. Accordingly, a Commission was appointed in 1960 under the Chairmanship of Shri U.N. Dhebar. It gave its Report in 1962 which was placed in both Houses of Parliament.

Being a one-time exercise undertaken 42 years after the first Dhebar Commission (1960-61), the Second Commission (2002) had to consider the complexities of the modern world, like land alienation, money lending, displacement, forest and some other problems which have magnified in the field of education, health and tribal unrest in some Tribal and Scheduled Areas.

It is a matter of anguish that during the last ten years, the Report (Vol. I and Vol. II) has not been placed on the Table of both Houses of Parliament along with Action Taken Report by the Central and State Governments on the recommendations made in these two Reports. I demand that the Reports may kindly be placed before Parliament for discussion.

Demand to take action against the bank officials for committing irregularities in issuing Kisan Credit Cards to farmers in certain parts of U.P.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, देश में राष्ट्रीयकृत बैंकों व अन्य बैंकों द्वारा किसानों के लिए किसान क्रेडिट कार्ड्स बनाए जाते हैं, जिनमें भारी अनियमितताएं हो रही हैं। इसमें किसान की भूमि को बंधक रख लिया जा रहा है तथा खाता नवीनीकरण के नाम पर दलालों के माध्यम से कमीशन लिया जा रहा है, जिससे किसानों में रोष व्याप्त है। विशेष तौर पर, उत्तर प्रदेश के बुंदेलखंड क्षेत्र के जिला-बांदा, हमीरपुर, महोबा, चित्रकूट, झाँसी, ललितपुर, जालौन आदि जिलों में बैंकों के शाखा प्रबंधक एवं दलालों द्वारा किसानों को पीड़ित किया जा रहा है, जिसके कारण किसान आत्महत्या करने को मजबूर हो रहे हैं।

अतः मैं सदन के माध्यम से सरकार से मांग करता हूं कि वह उपरोक्त जिलों के बैंकों के शाखा प्रबंधकों के विरुद्ध कार्रवाई करने का निर्देश देने की कृपा करे।

Demand to implement the recommendations of Justice Jaganatha Rao Committee Report on pension scheme to employees of FCI

SHRI P. RAJEEVE (Kerala): Sir, I would like to invite the attention of the Ministry of Food and Consumer Affairs and the Ministry of Finance to the issue pertaining to the undue delay caused in the implementation of Pension Scheme to the employees of FCI who are aggrieved much in that matter. The FCI has signed an agreement with the trade unions and FCI officers Association during the year 2009 regarding payment of pension to its employees with retrospective effect, from 1st January, 2007. FCI signed that agreement in line with the Government of India